

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 18-07-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --
PETITION NUMBER : CP(IB)/272(CHE)/2022
NAME OF THE PETITIONER : Hocaps Facility Management Private Limited
NAME OF THE RESPONDENT(S) : --
UNDER SECTION : Sec 10 Rule 7 of IBC, 2016

ORDER

Ld. Counsel Mr. R. Rajesh for the Petitioner. Ld. Counsel Ms. E. Santhanalakshmi for Neo Growth Credit Private Limited. Ld. Counsel Ms. M. Nagalakshmi for Bajaj Finance Limited.

In this case the Respondent Bajaj Finance Limited has been set ex parte. Counsel who appeared today sought permission to file reply. Party has to move an Application to set aside ex parte and thereafter decision will be taken by this Court. Reply has been filed by Neo Growth on 30.01.2024 seeking to take on record the claim of Rs.37,96,519.09/-.

List the Petition for hearing on **03.09.2024**.

Sd/-
RAVICHANDRAN RAMASAMY
Member (Technical)

Sd/-
JYOTI KUMAR TRIPATHI
Member (Judicial)

phk